

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री आर.एल. नेगी, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , R.L. NEGI, JM

आयकर अपील सं./ ITA NO. 1551/Chd/2018
निर्धारण वर्ष / Assessment Year : 2014-15

Pankaj Goyal H.No. 81-82, Sector 4-C, Goyal Cottage, Shastri Nagar, Mandi Gobindgarh, Punjab	बनाम	The ITO W-2 Mandi Gobindgarh, Punjab
स्थायी लेखा सं./PAN NO: ABLPG8873H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : None (Withdrawal Application)
राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 28/01/2021
उद्घोषणा की तारीख/Date of Pronouncement : 28/01/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Patiala dt. 28/10/2018.

2. During the course of hearing none appeared on behalf of the assessee but a withdrawal application has been moved by the Ld. Counsel for the assessee which reads as under:

SUB:- WITHDRAWAL OF ITA NO.1551/CHANDI/2018 ASSTT.YEAR 2014-15- DATE OF HEARING 28.01.2021.

Respected Sirs,

With reference to the above appeal fixed for hearing before the Hon'ble Bench on 28.01.2021, we submit that the appellant has opted for **Vivad Se Vishwas Scheme 2020**. Certificate on Form No. 3 under sub section (1) of section 5 of the Direct Tax **Vivad Se Vishwas Act, 2020** from the Competent Authority i.e. Principal Commissioner of Income Tax, Patiala for the payment of the balance amount of disputed tax has already been received. Copy already filed on 27.01.2021.

it is, therefore, prayed that the appeal be kindly treated as withdrawn and appropriate order be kindly passed.

Thanking you

Yours faithfully,
For DATTA SINGLA & CO.
Chartered Accountants
Sd/-
(CA Rajiv Datta)
Counsel for the Assessee

3. In the present case, it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing certificate no. 958870170301220, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee is to be dismissed as withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open Court on 28/01/2021).

Sd/-
आर.एल. नेगी
(R.L. NEGI)
न्यायिक सदस्य/ Judicial Member
AG
Date: 28/01/2021

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File